

apprehensive of their return to their native place in the Kashmir valley; and

(d) if so, the reasons therefor and the action taken thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIAN) : (a) No, Sir.

(b) Does not arise.

(c) and (d) The Government of Jammu and Kashmir is in the process of preparing an action plan for return and rehabilitation of the Kashmiri migrants, which may take some time to get final shape since the issue has to be tackled on a politico-economic basis. The State Government's scheme will also take care of the security requirements and safety of the migrants.

#### Ganga Kalyan Yojana

1961. SHRI R. SAMBASIVA RAO :  
SHRI NARAYAN ATHAWALAY :

Will the Minister of RURAL AREAS & EMPLOYMENT be pleased to state :

(a) whether Ganga Kalyan Yojana has been formulated by the Government;

(b) if so, the details thereof with allocation state-wise for the current years;

(c) the details of the targets set and funds released to the State Government's during the current year; and

(d) the detail of progress achieved under the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir. A new Centrally Sponsored Scheme, namely Ganga Kalyan Yojana has been formulated by the Government.

(b) and (c) The salient features of the Ganga Kalyan Yojana area as under :-

- (1) To provide irrigation through exploitation of ground water (borewells & tubewells) to individuals and groups of beneficiaries of small and marginal farmers living below the poverty line.
- (2) The individuals/groups are to be assisted through subsidy by Government and term credit by financial institutions.
- (3) Atleast 50% of the funds have been earmarked for SCs and STs.
- (4) The selection of beneficiaries will be approved,

by the Gram Sabha in an open General Body Meeting in the presence of concerned officers.

(5) Under the scheme 80% funds are to be borne by the Central Governments and 20% by the State Governments.

(6) The scheme is being implemented by the DRDA/ Zilla Parishads.

(7) Under the scheme, 75% subsidy is allowed for SCs/STs and physically disabled groups and 50% for the others. The monetary ceiling on subsidy per group is Rs. 40,000. In case of individual beneficiaries, subsidy is Rs. 5000 per acre of land under the scheme subject to a ceiling of Rs. 12500 per beneficiary.

(8) The gap between the project cost and subsidy admissible has to be bridged with term credit by financial institutions or SC/ST/BC Finance and Development Corporations.

(9) In Ganga Kalyan Yojana, for SC/ST/Physically Disabled groups, part of the operation and maintenance cost subject to a ceiling of 5% of the project cost per annum will be admissible as additional subsidy for three years. For other groups and for individual schemes, no subsidy on operation and maintenance would be admissible.

Total allocation under Ganga Kalyan Yojana is Rs. 90.00 crore during 1996-97. State-wise/UT-wise allocation of funds and the releases made by the Ministry for the current year 1996-97 is given in the enclosed Statement.

(d) The Ganga Kalyan Yojana has since been implemented from 1st February, 1997. Thus, the progress from the States has not yet been received.

#### Statement

(Rs. in Crores)

S. No.	States/UTs	Central Allocation	Amount released under G.K.Y.
1	2	3	4
1.	Andhra Pradesh	6.83	6.83
2.	Arunachal Pradesh	0.51	-
3.	Assam	2.25	2.25
4.	Bihar	13.28	-
5.	Goa	0.12	-
6.	Gujarat	2.51	2.51
7.	Haryana	0.60	0.60
8.	Himachal Pradesh	0.20	-

1	2	3	4
9. Jammu & Kashmir	0.82	—	
10. Karnataka	4.58	4.58	
11. Kerala	1.67	1.67	
12. Madhya Pradesh	8.65	8.65	
13. Maharashtra	7.44	—	
14. Manipur	0.37	0.37	
15. Meghalaya	0.39	—	
16. Mizoram	0.17	—	
17. Nagaland	0.27	0.27	
18. Orissa	5.54	—	
19. Punjab	0.43	0.43	
20. Rajasthan	3.59	—	
21. Sikkim	0.05	—	
22. Tamil Nadu	6.17	—	
23. Tripura	0.53	0.53	
24. Uttar Pradesh	16.64	16.64	
25. West Bengal	6.12	6.12	
26. A & N Islands	0.12	—	
27. D & N	0.02	—	
28. Daman & Diu	0.05	—	
29. Lakshadweep	0.01	—	
30. Pondicherry	0.09	—	
Total	90.00	51.45	

[Translation]

#### Activities of ISI

1962. SHRI JAI PRAKASH AGARWAL : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware of the activities of the Pakistan Intelligence Agency I.S.I. and Pro-Pakistan terrorists in Jammu and Kashmir during the last three years till date;

(b) if so, the details thereof year-wise; and

(c) the reasons for the C.B.I. and security forces not being able to check the activities of Pakistan Intelligence Agency I.S.I. and Pro-Pakistan terrorists ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND

PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) Government are aware that the Pakistan ISI has been continuously engaged in sponsoring, fuelling, aiding and abetting terrorist activities in Jammu and Kashmir. This is being done by provision of sanctuary and logistic support, as well as indoctrination and training in the use of arms to such elements in Pakistan's territory, infiltration of armed elements into the State, provision of financial assistance, strategic guidance and, continuous large scale propaganda and disinformation campaign aimed *inter-alia* at boosting the morale of elements engaged in terrorist and secessionist activities. Continuous efforts are being made by the Government and the Security Forces and agencies to contain the activities of the terrorists and a close watch continues to be maintained by all concerned agencies with a view to checking the designs and activities of ISI.

[English]

#### Sound Staff of C.P.W.D.

1963. SHRI K.P. SINGH DEO : Will the PRIME MINISTER be pleased to state :

(a) whether the criteria fixed by the Department of Personnel and Training from time to time is not being strictly followed in the case of some sound staff of CPWD;

(b) if so, the reasons therefor;

(c) the number of such cases which have come to light;

(d) the action taken in this regard; and

(e) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The criteria fixed by the Department of Personnel and Training from time to time is being strictly followed in all cases of Sound Staff of the C.P.W.D.

(b) Does not arise.

(c) to (e) A few sound staff have represented to the Suprintending Engineer (Coord.) (Elect.), Central P.W.D., Delhi regarding their seniority. The Central P.W.D. is seized of the matter.

[Translation]

#### Setting up of Regional Offices of CAPART

1964. SHRI R.L.P. VERMA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government propose to set up more